

ITEM NO.24

REGISTRAR COURT. 2

SECTION IIIA

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 7167/2012

M/S THE INDURE P.LTD., GHAZIABAD

Appellant(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

Date : 12/09/2014 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rohit Sthalekar, Adv.
Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Rohit Sthalekar, Ld. Advocate has appeared on behalf of
the appellant. He seeks and is given four weeks time to file the
vakalatnama.

The office report is that the Original Record has not been
received from the High Court as yet. A reminder shall be issued
and list on 1.12.2014.

(M K HANJURA)
Registrar

MG

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2014.09.15
10:04:38 IST
Reason: